

(1917) 03 AHC CK 0053
In the Allahabad High Court
In Re: Bhajan Lal and Others

Date of Decision : 05-03-1917

Acts Referred:

Citation : 39 Ind. Cas. 176

Hon'ble Judges : Tudball, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Tudball, J.—The objections filed are not cross-objections. The suit was a suit for possession of property and it was dismissed in toto as against the defendant-respondent. It is obvious that the defendant-respondent could not have appealed from that decree. No appeal lies against the finding only on an issue. What he is clearly seeking in the present case to do is to support the decree on some of the grounds which have been decided against him in the Court below. These are not cross-objections and, therefore, the Court-fee paid is sufficient.